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Patna High Court

The 9th January, 2019

ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916
(FIFTH EDITION) C.S. NO. – 165

No.XII-01-1998(P.F.)-2357/Adm.(Rules)Deptt— In supersession of C.S. No. 163 notified on 10.12.2018, the following amendments are made in the existing **Part- V, Chapter- XXIV (d) of the Patna High Court Rules, 1916** regarding **Registration of Advocates as Advocate-on-Record Rules** with immediate effect :

1. **Amendment in Rule 7(iv):—**

The subject mentioned at serial No. 3 “**Elementary knowledge of book keeping & Accounts and professional ethics**” is substituted by “**Professional ethics including Bar Council of India rules and Advocates Act, 1961**”.

2. The provision made in the parent Rules regarding passing marks i.e. 60 % of the aggregate marks in all the papers is reduced to 50%.

By order of the Court,
(Sd) ILLEGIBLE,
Registrar General,

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